

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 7/7/NCLT/AHM/2018

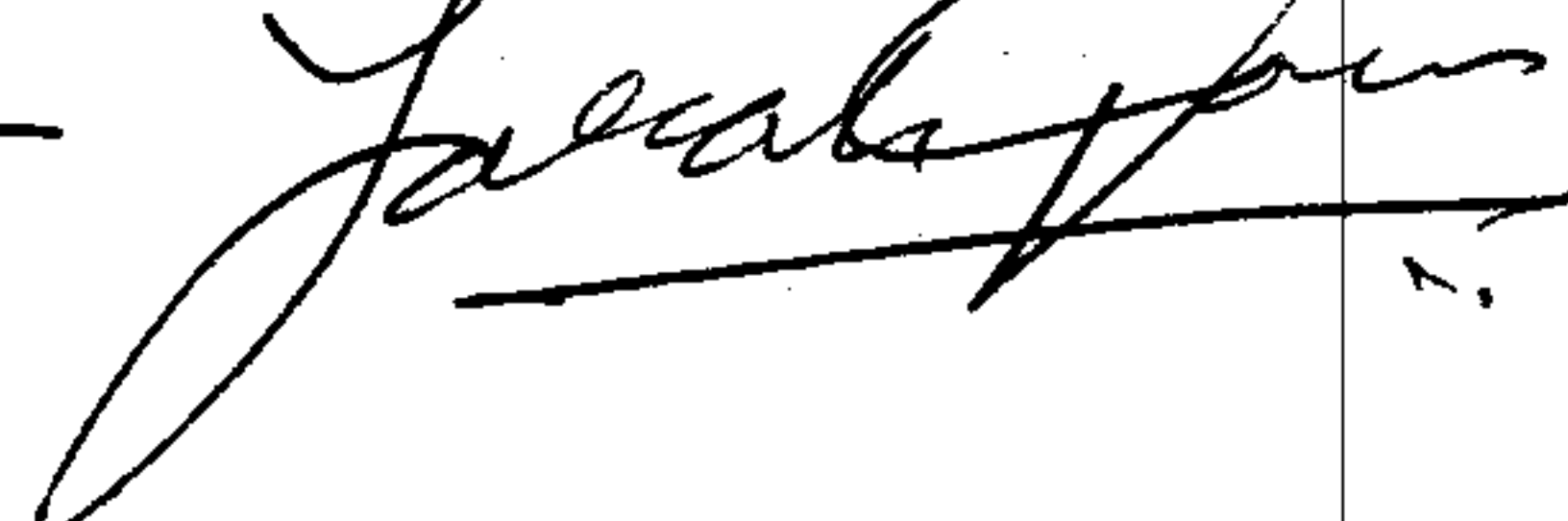
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Indiabulls Housing Finance Ltd
V/s.
Neeru Cotton Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	TARAK DAMANI	ADV FOR FINANCIAL CREDITOR		
2.				


ORDER

Learned Advocate Mr. Tarak Damani i/b Learned Advocate Mr. B K Damani present for Financial Creditor/Petitioner. None present for Respondent.

Petitioner is directed to serve notice of date of hearing along with copy the petition on Respondent along with copy of order by Registered post / speed post with acknowledgment due and file proof of service.

Respondent shall file its objections, if any, within one week from the date of service of notice serving a copy in advance to petitioner.

List the matter on 29.01.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL